

and services for export to USSR. The trade will, as hitherto, be conducted on a balancing basis over a period of time. The Agreement also provides for automatic renewal for subsequent periods of five years at a time unless either party gives a written notice to the other at least six months in advance of the date of expiry of the Agreement of its intension to modify it.

Non-inclusion of life saving drugs in list of drugs exempted from excise duty.

5324. SHRIMATI GEETA MUKHERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the list of 41 drugs exempted from Excise Duty in the budget for 1986-87 does not include life-saving and essential drugs like anti-TB and anti-malarial drugs ; and

(b) if so, the details thereof and the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). The 41 drugs exempted in the Budget for 1986-87 include certain anti-TB, anti-diabetic, anti-dysentery, anti-amoebic, anti-helminthic, anti-biotic, anti-asthmatic and cardio-vascular medicines. Certain drugs, already exempted from excise duty prior to the Budget, cover anti-malarial and a few more anti-TB medicines.

Annual General Meetings of public undertakings

5325. SHRI I. RAMA RAI : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that some public sector undertakings under his Ministry do not hold Annual General Meeting (AGM) in time as required by the Companies Act, 1956;

(b) how many public undertakings have not held Annual General Meeting in time during 1984-85; and

(c) the steps his Ministry proposes to take to curb this practice ?

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH):

(a) and (b) All Public Sector Undertakings under this Ministry except Tea Trading Corporation of India and Cardamom Trading Corporation of India have held their Annual General Meeting (AGM) in time during 1984-85.

(c) Instructions for holding Annual General Meetings in time have been issued to all the Public Sector Undertakings under this Ministry.

Survey operations under section 133A of Income Tax Act

5326. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state :

(a) the number of survey operations conducted under Section 133-A of the Income Tax Act, 1961 by the Income Tax Department, Delhi Range-wise and month-wise from April, 1985 to February, 1986;

(b) the number of surveys conducted under Section 133-A of the Income Tax Act, 1961 by the Intelligence Wings at Central Revenue Buildings and at Mayur Bhawan of the Income Tax Department, Delhi month-wise from April, 1985 to February, 1986;

(c) whether it is a fact that not much importance is being given for survey operation by the Income Tax Department, Delhi in view of the small number of operations; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The Income-tax Department at Delhi conducted 595 survey operations under Section 133-A of Income-tax Act, 1961 from April, 1985 to February, 1986.

(c) No, Sir.

(d) Does not arise.

Export performance of tobacco, oil cakes, spices, cotton, etc.

5327. SHRI BRAJAMOHAN MOHANTY : Will the Minister of COMMERCE be pleased to state :